

Centrally administered States of India deposited security demanded by Government and the amount deposited by each in the years 1949, 1950, 1951 and 1952?

**The Minister of Home Affairs and States (Dr. Katju):** I lay on the Table of the House a statement giving the information asked for by the hon. Member. [See Appendix II, annexure No. 4.]

#### FINANCIAL AID TO NON-GOVERNMENT CONCERNS

**84. Shri A. C. Guha:** Will the Minister of Finance be pleased to state:

(a) whether Government have rendered any financial aid in the form of loan or share capital or any other cash payment to any non-government concerns or industrial firms since August 1946; and

(b) if so, the list of and the conditions and agreements with, such concerns and firms?

**The Minister of Revenue and Expenditure (Shri Tyagi):** The information is being collected and will be laid on the Table of the House in due course.

#### GIRL GUIDES' ORGANISATION

**85. Shri Madiab Gowda:** Will the Minister of Education be pleased to state the amount of grant given by the Central Government to Scout and Girl Guides' Organisation in India, annually for the last five years?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** A statement is placed on the Table of the House. [See Appendix II, annexure No. 5.]

#### DETENTION WITHOUT TRIAL

**86. Shri Keshavnagar:** (a) Will the Minister of Home Affairs be pleased to state how many persons are put under detention without trial since 1st August, 1952 in the country State-wise?

(b) How many of them are so put in for political reasons?

(c) How many for other causes?

(d) What is the nature of the several causes they are so put under detention?

(e) How many of them are alleged to be black marketeers?

(f) Are Tribunals established all over the country in all the several States and if only in some which are

those States and who are the personnel?

**The Minister of Home Affairs and States (Dr. Katju):** (a) to (e). The information is being collected and will be laid on the Table of the House in due course.

(f) Presumably, by "Tribunals" the hon. Member means the Advisory Boards constituted under the Preventive Detention Act, 1950, as recently amended. Information is being collected from State Governments regarding the composition of such Boards and will be laid on the Table of the House in due course.

#### EXPERT COMMITTEE (EXCISE)

**87. Dr. Amin:** Will the Minister of Finance be pleased to state:

(a) the date on which the report of the Expert Committee (Excise) was submitted to Government;

(b) the total amount of money spent on the establishment and the working of this Committee; and

(c) the action Government propose to take on the recommendations of this Committee?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) The Report of the Expert Committee was submitted to the Government of India on the 15th September 1951.

(b) Rs. 24064/4/- according to the information available in this Ministry. This figure should, however, be treated as provisional as particulars relating to some more expenditure that may have been incurred in this connection by subordinate organisations under the Central Board of Revenue cannot be collected immediately due to the short notice given.

(c) Attention of the hon. Member is invited to the reply given to item (b) of his Starred question No. 1870 on the 18th July 1952. Action has since been initiated on each of the various recommendations of the Committee. The State Governments have been addressed on all those recommendations the implementation of which falls within their constitutional powers. Consideration of the introduction of legislation in Parliament to prescribe uniform rate of duty throughout India on medicinal and toilet preparations containing spirit, opium and other narcotic drugs, is in an advanced stage. The complex question of the control of inter-State trade in those preparations is also receiving attention.